

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 880/2015**

**IN THE MATTER OF:**

**Bristol Enterprises Pvt. Ltd. & Ors.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391(2) & 394**

**Order delivered on 09.10.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER :- Mr. Mukesh Sukhija, Advocate**

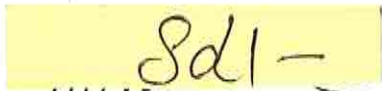
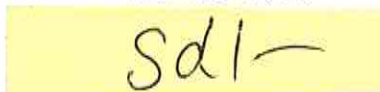
**For the OL :- Mr. Prabhansu Gupta, Proxy Counsel**

**For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor**

**ORDER**

Learned Counsel for the petitioner states after obtaining instruction from the petitioner that he would like to withdraw the petition with liberty to file a fresh one by retaining the original appointed date subject to all just exceptions ✓

Dismissed as withdrawn with liberty in terms of the prayer made.

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**  
  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**